



लखनऊ विश्वविद्यालय
University of Lucknow
(Accredited A++ by NAAC)

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ONLINE

UNIVERSITY OF LUCKNOW FACULTY OF LAW (LAW FACULTY ALUMNI ASSOCIATION)

Presents

NATIONAL SEMINAR

On

NEW CRIMINAL LAWS -

the Need, the Focus and the Future

Date : 9th November, 2024

Mode : Hybrid

For More Information-



[lu_national_seminar2024](https://www.instagram.com/lu_national_seminar2024)



lkounivseminar@gmail.com

OUR PATRONS



Prof. Alok Kumar Rai
Vice Chancellor

University of Lucknow



Prof. Banshi Dhar Singh
Head & Dean

Faculty of law
University of Lucknow



Prof. Rakesh Kumar Singh
Chairman

Law Faculty Alumni Association



Prof. Anand Kumar Vishwakarma
Organising Secretary

Law Faculty Alumni Association



Dr. Ugrasen Verma
Deputy Organising Secretary

Law Faculty Alumni Association

ORGANISING COMMITTEE



Prashant Kr. Chauhan
Member,
Organising Committee



Jai Verma
Member,
Organizing Committee



Adv. Suruchi Tripathi
Head,
Organising Committee



Anjasi Mishra
Member,
Organising Committee



Anshika Yatharth
Member,
Organising Committee



Shristi Singh
Member,
Organising Committee



Shivangi Singh
Member,
Organising Committee

ABOUT THE UNIVERSITY

Founded in 1867, University of Lucknow is one of the oldest institutions of Indian Higher Education. It is affiliated to the University Grants Commission, Association of Commonwealth Universities, Association of Indian Universities, Distance Education Council, National Assessment and Accreditation Council, National Council of Teacher Education and Bar Council of India. The University of Lucknow has been awarded the A++ grade by the National Assessment and Accreditation Council in July, 2022. This was a rich inheritance for the newborn University in 1920, both materially and intellectually, and it brought with it also the richest of all heritages "a fine tradition of some fifty-five years in the case of the Canning College and some nine years in the case of the King George's Medical College." To this, the generous taluqdars of Oudh added an endowment of nearly Rupees thirty lakhs. The support from Sir Harcourt Butler's Government was strong and hearty. Since then, the Government of the United Provinces, now Uttar Pradesh, has annually contributed a handsome amount towards the maintenance of the University. In the National Institutional Ranking Framework (NIRF) 2024, the University of Lucknow achieved significant milestones, securing the 97th position among the top 100 universities in India. This marks a substantial improvement from its previous rank, underscoring its upward trajectory in academic performance.

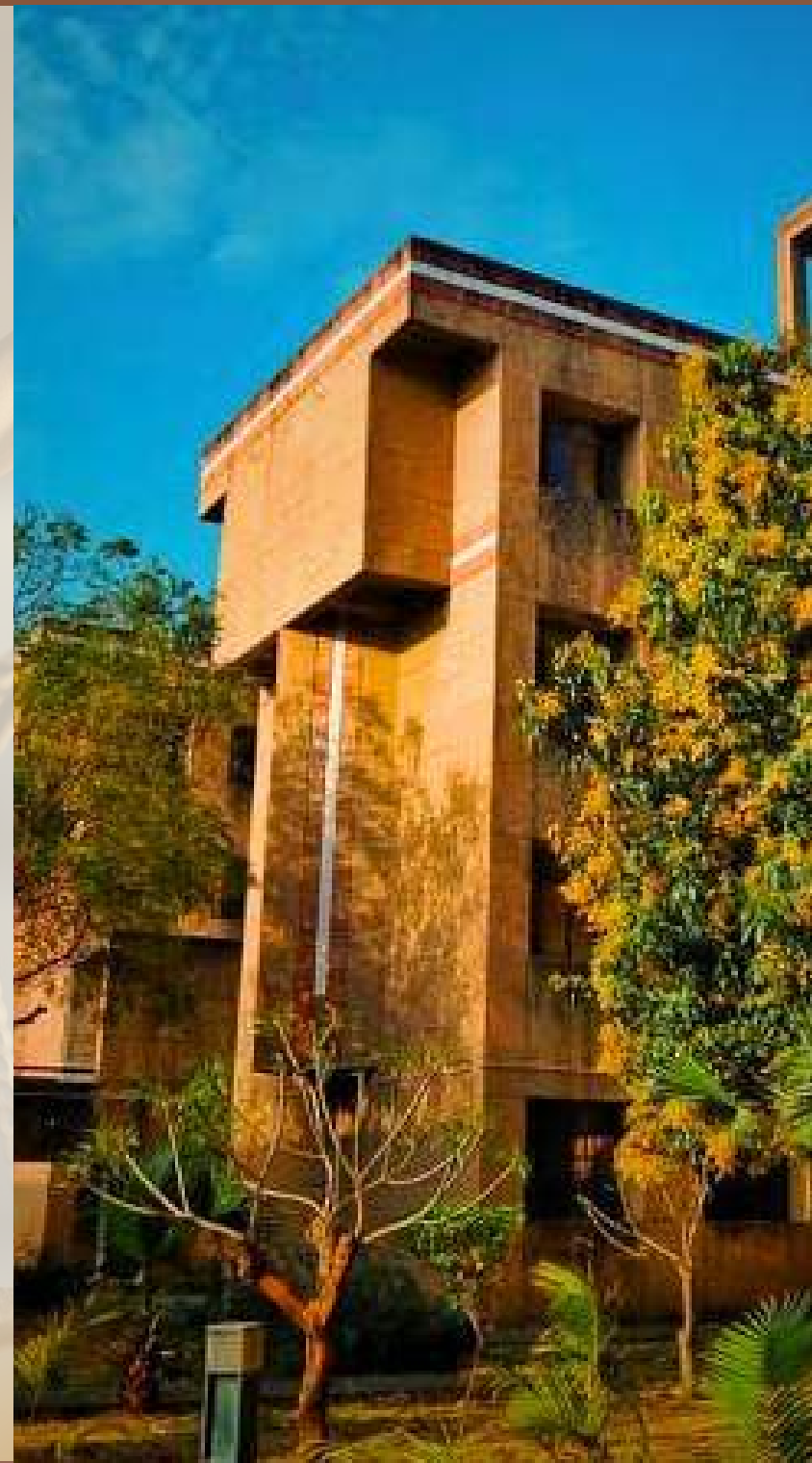


ABOUT THE FACULTY

Faculty of Law, University of Lucknow has been a pioneer legal institution of India. It was established in 1921 with three teachers. Mr. Jag Mohan Nath Chak was its first Dean. The real architect was Prof. R.U. Singh who with great zeal and enthusiasm organized teaching and research in the faculty in a systematic way. He held the office of the Dean, Faculty of Law till 1956. He also structured the Law Faculty of Delhi and Banaras Hindu University (BHU). The distinction goes to him that he drafted the Constitution of Nepal. Dr. V. N. Shukla, the well-known authority on Constitutional Law was the first LL.M. of the University. His book on Indian Constitution is still an authoritative Volume. Mr. A.T. Markose was the first LL.D. of the Faculty. He also held the office of Director, Indian Law Institute and was a Member of Administrative Tribunal, International Court of Justice. The Faculty has produced many distinguished personalities including Dr. Shankar Dayal Sharma, former President of India, Shri Ram Krishna Hegde, former Chief Minister of Karnataka, Mr. Surjeet Singh Barnala, the Governor of Uttaranchal and Mr. N.K.P. Salve. Similarly, Mr. Justice Dr. A.S. Anand, Former Chief Justice of India and Mr. Justice Saghir Ahmed, Mr. Justice Brijesh Kumar of the Supreme Court and many High Court Judges to name a few, have also been law graduates of the Faculty of Law, Lucknow University.



There is a large permanent faculty (35 teachers) which tends to provide a very positive student teachers ratio and thus offers to provide enhanced interpersonal interactions. Law Faculty, Lucknow University apart from the LL.B. (three years course), LL.B (Hons.) five years course also offers LL.M., and Doctoral Degrees (Ph.D. in law) and post-doctoral (LL.D.) in Law. Faculty of Law has been organizing 'Dr. V.N. Shukla Memorial Lecture' on one of the contemporary topics during March every year for the last four consecutive years. Legal luminaries like Prof. Mool Chand Sharma, Prof. R.K. Mishra, Vice-Chancellor, DDL Gorakhpur University, Dr. Brij Kishore Sharma, Ex. Chairman, Copyright Board, New Delhi, Prof. M.P. Singh, Vice-Chancellor, NUJS, Kolkata and on April 09, 2011, Hon'ble Mr. Justice Markandey Katju, former Judge, Supreme Court of India, Mr. Justice Dr. A.S. Anand Ex. Chief Justice of India have so far delivered enlightening and thought provoking lectures in the series. Students participated in Lui-Brown John Marshall Moot Court Competition, Chicago USA, 2009. The Students won best memorial and Spirit of Surana award at Surana & Surana Moot Court Competition held at NLU, Assam in 2012. The graduating students have been successfully placed in leading law firms, multinational corporations & judicial services. Some students are also pursuing master programme in prestigious institutions like Yale, Cambridge, University College of London etc. In 2022, University of Lucknow has been awarded A++ by NACC. Notably, the university's Faculty of Law was ranked 23rd among the top 39 law schools in India. Additionally, University of Lucknow was ranked 32nd in the state public university category, highlighting its consistent efforts to elevate its educational standards and reputation.



ABOUT THE ASSOCIATION

The Faculty of Law Alumni Association, University of Lucknow is a registered society under the Societies Registration Act 1860, as amended, in relation to its practice in Uttar Pradesh. It was established in 2023. The Association is under the able Chairmanship of Prof. Rakesh Kumar Singh and Prof. Anand Kumar Vishwakarma as its Secretary/ Treasurer.

The Association is at the nascent stage of its course. Though that hasn't stopped it from functioning as the meeting point of the old and the new. With the successful organisation of the Felicitation Ceremony for the newly selected judicial officers and other successful students, it has definitely made its presence felt. The Alumni meet that was held last year on the 21st of October was a roaring success.

With this Seminar, the Association once again wishes to achieve pathbreaking success in order to enquire and assess the impact of the new laws. The main goal of the association is to act as a single platform for bridging the gaps in legal academia between the erstwhile scholars and the current students through means of academic discourse and fun activities.



ABOUT THE SEMINAR

Justice is crucial for societal peace, and a strong criminal justice system is essential in a democracy, especially in a rapidly evolving nation like India. As India moves forward, its legal system must adapt to modern challenges. The introduction of the Bharatiya Nyaya Sanhita, 2023, Bharatiya Nagarik Suraksha Sanhita, 2023, and Bharatiya Sakshya Adhiniyam, 2023 marks a significant step toward modernizing India's criminal justice system. Historically, India's criminal laws have been based on colonial-era legislation—the Indian Penal Code of 1860, the Indian Evidence Act of 1872, and the Code of Criminal Procedure of 1973. These laws, while foundational, have struggled to keep up with contemporary crimes like cybercrime and organized syndicates. Recognizing the need for reform, the Government of India has introduced these new laws. The Bharatiya Nyaya Sanhita, 2023, replaces the Indian Penal Code, introducing new categories of offenses like organized crime, mob lynching, and snatching, addressing gaps in the old laws. The Bharatiya Nagarik Suraksha Sanhita, 2023, modernizes criminal procedures, aiming to expedite justice, reduce delays, and incorporate technological advancements like e-filing and digital case management. It also addresses witness protection, a critical concern in high-profile cases.



The Bharatiya Sakshya Adhiniyam, 2023, overhauls the Indian Evidence Act, recognizing the importance of digital evidence in today's world. It broadens what constitutes evidence and introduces protocols for handling digital data, ensuring its integrity in legal proceedings. These laws represent a fundamental shift in India's approach to justice, prioritizing victims' rights and introducing more rehabilitative measures like community service. They align the legal system with Indian values, replacing colonial laws with legislation that resonates with modern India. The National Seminar titled "The New Criminal Laws: The Need, the Focus and the Future" would play a crucial role in discussing these reforms, educating legal professionals, law enforcement authorities and the public about the impact of the new laws. Through discussions and presentations, the seminar will help ensure a smooth transition to this modernized legal framework. In conclusion, the Bharatiya Nyaya Sanhita, Bharatiya Nagarik Suraksha Sanhita, and Bharatiya Sakshya Adhiniyam are monumental steps toward a just, efficient, and modern legal system. These reforms reflect India's commitment to the rule of law and will shape the future of criminal justice in the country.



THEMES FOR THE SEMINAR

- Sentencing reforms and alternatives to incarceration
- Police reforms and transparency laws
- Newer dimension in the category of offence against the State
- Digitalisation as an aspect of criminal laws
- Victim and Witness protection by the new criminal laws
- Is technological advancement causing a rise in atrocities against women, children and vulnerable groups?
- Time blocking of procedures in the new criminal laws would lead to an efficient adjudication of Justice?
- Are the new criminal laws old wine served in new bottle?

CALL FOR PAPERS

Academicians, lawyers, scholars and members of civil society are hereby invited to contribute papers for the National Seminar. The contributions may be forwarded in both soft and hard copies according to the schedule provided hereunder. However, prior registration would be necessary in order to ensure proper arrangement of the Seminar as a whole. The prospective participants are also expected to forward their itinerary well in advance. No TA/DA shall be provided by the University therefore, the participants should obtain the same from their respective institutions.

Submission Guidelines -

1. Only registered participants shall be allowed to present their papers in the Seminar subject to submission of complete papers in due course of time. Papers received after stipulated deadline shall not be entertained for participation in the Seminar.
2. The papers should be developed and written in a symmetrical way responding to a theme of the Seminar. It should have proper research questions and should also reflect the findings.
3. The paper should not be of more than 7000 words.
4. The abstract should not be of more than 250 words.
5. The paper must be typed in Times New Roman, Heading size 14, Font Size 12, Footnote size 10, line spacing 1.5 on A4 size paper on MS word.
6. Only one co-author is permissible. The co-authors need to get registered for the seminar.
7. Plagiarism shall not exceed more than 15%.
8. Personal details of the author must be given in the paper.
9. OSCOLA must be referred for proper citation and acknowledgement.
10. Prior registration shall be done for the Seminar.
11. Selected and submitted abstracts shall be published in the souvenir of the Seminar.

REGISTRATION DETAILS

Registration Fees -

- Academicians/ Legal Professionals /Teachers :-

Single Authorship - Rs. 1000

Co- Authorship - Rs. 1600

- Research Scholars :-

Single Authorship - Rs. 800

Co- Authorship - Rs. 1200

- Students :-

Single Authorship - Rs. 400

Co- Authorship - Rs. 600

Registration Link - <https://forms.gle/2m2YtfgnQ8ZtyNQh8>

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Soft copy of the paper may kindly be forwarded to:  lkounivseminar@gmail.com

IMPORTANT DATES

- **Date of the Seminar - 9th November, 2024**
- **Last date of online registration - 15th October, 2024**
- **Last date of abstract submission - 15th October, 2024**
- **Last date of full paper submission - 25th October, 2024**



NOTE : No online registration, abstract or full paper submission shall be entertained after the due date.

PAYMENT DETAILS

- Payment can be done through online mode via Paytm/Google Pay/PhonePe
- Registration fees is to be paid to the following:
 - UPI ID- lawlumini@ucobank
 - Account holder- Law Faculty Alumni Association
 - Account no.-20260210001776
 - IFSC Code- UCBA0002026

• QR Code-




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CONTACT DETAILS


- For Seminar related queries-

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